

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**

**CIRCUIT COURT SITTING HELD AT INDORE**

**ORIGINAL APPLICATION NO. 245 OF 2006**

Indore, this the 20<sup>th</sup> day of April, 2006

**Hon'ble Dr. G.C. Srivastava, Vice Chairman**  
**Hon'ble Shri K.B.S. Rajan, Judicial Member**

Vijay Kumar Batra,  
S/o. late Shri Hansraj Batra,  
MES No. 470945, UDC,  
GE (MCTE), Mhow.

... **Applicant**

(By Advocate – Shri D.M. Kulkarni)

**V e r s u s**

1. Union of India, through Secretary,  
Ministry of Defence, New Delhi.
2. Chief Engineer, HQ Central  
Command, Lucknow- 2.
3. Headquarter Chief Engineer,  
Jabalpur Zone, Jabalpur.
4. Commander Works Engineer,  
152, Mall Road, Mhow.

... **Respondents**

**O R D E R (Oral)**

**By Dr. G.C. Srivastava, Vice Chairman -**

Heard the learned counsel for the applicant.

2. He has represented to the respondents for deferment of his transfer order in view of the fact that he is a member of the Works Committee. The representation was forwarded by his superiors to the higher authorities, but no response seems to have been received despite applicant submitting another representation through his advocate on 8<sup>th</sup> April, 2006. The learned counsel for the applicant has submitted that the respondents may be asked to take appropriate decision on his representations keeping in view the circumstances of the case and Government of India, Ministry of Defence OM No. 13(24)/75/D(Appts), dated 2<sup>nd</sup> April, 1980 regarding transfer of workmen elected as representatives in the Works Committee.

3. We accept this prayer and direct the respondents to take a decision on the representation of the applicant for deferment of transfer, through a speaking and reasoned order within a period of two months from the date of receipt of this

(2)

order alongwith the copy of the OA. The submissions made in the OA may also be taken into consideration while deciding the representation of the applicant.

4. With this direction the OA is disposed of. The applicant shall be relieved only when the decision on the representation is communicated to him. The applicant will have the liberty to approach the Tribunal in case he is not satisfied by the decision on his representation.

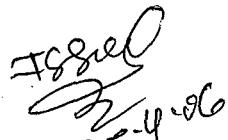
  
**(K.B.S. Rajan)**  
**Judicial Member**

  
**(Dr. G.C. Srivastava)**  
**Vice Chairman**

"SA"

To,

- ① Applicant Counsel
- ② Reliance No. 1, to u.

  
25-4-96